

ITEM NO.10

COURT NO.7                      SECTION II  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1396/2017  
(Arising out of impugned final judgment and order dated 05/01/2017  
in AN No. 40597/2016 passed by the High Court Of Judicature at  
Allahabad)

T P CHATURVEDI

Petitioner(s)

VERSUS

STATE OF U.P. AND ANR

Respondent(s)

(with appln. (s) for permission to place addl. documents on record  
and interim relief and office report)

Date : 24/03/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE KURIAN JOSEPH

HON&#39;BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Anjana Prakash, Sr. Adv.

Mr. Pramod Dayal, Adv.

Mr. Rohit Kumar Singh, Adv.

Mr. Suryavir, Adv.

For Respondent(s) Mr. Arvind Kumar Shukla, Adv.

(Res. No.2) Mr. Amit Shukla, Adv.

Mr. Alok Shukla, Adv.

Mr. N. Ahmed, Adv.

Ms. Kumudini Shukla, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for Respondent No.2 seeks time for  
filing counter affidavit.

Four weeks&#39; time is granted for filing counter affidavit.

Rejoinder affidavit, if any, be filed within two weeks  
thereafter.

Issue fresh notice to Respondent No.1.

List after six weeks.

Interim order granted on 16.02.2017 shall continue to operate,  
until further orders.

(NARENDRA PRASAD)                      (RENU DIWAN)

COURT MASTER      ASSISTANT REGISTRAR